

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.5959/2021
(SWP No.711/2011)

Thursday, this the 1st day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Spencer Rajput,
Age 25 years,
D/o Sh. Devinder Singh,
R/o Village Janglot,
Tehsil Hiranagar
District Kathua.
2. Honey Khajuria,
Age 25 years,
D/o Sh. Daulat Ram Khajuria,
R/o Village Jakhbar,
Tehsil and District Kathua.

..Applicants

(Mr. Sikander Anand, Advocate)

VERSUS

1. State of J&K,
Through Commissioner/Secretary,
State Education Department,
Civil Secretariat, Jammu.
2. Commissioner/Secretary to Govt.
General Administration Department,
Civil Secretariat, Jammu.
3. Chairman to Public Service,
Commissioner Srinagar/Jammu.
4. Director School Education,
Jammu.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)



Mr. Justice L. Narasimha Reddy:

The applicants were working as Guest Lecturers in 10+2 category. They filed SWP No.711/2011 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to direct the respondents to consider their cases for regularization, in accordance with the policy framed by the Government of J&K for regularization. The Hon'ble High Court passed an interim order dated 06.04.2011, directing that the applicants shall not be disengaged until regular appointment to the post held by them is made.

2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as T.A. No5959/2021.
3. Today, we heard Mr. Sikander Anand, learned counsel for applicant and Mr. Rajesh Thappa, Deputy Advocate General for the respondents.
4. The applicants claim to be working as Guest Lecturers at 10+2 level. Though there existed schemes for regularization of



certain categories of employees, it is stated that there is none for Guest Lecturers.

5. Be that as it may, the Hon'ble High Court protected the interests of the applicants by directing that they shall not be replaced by another set of Guest Lecturers.

6. We, therefore, dispose of this T.A. in terms thereof.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July 1, 2021
/sunil/rk/